COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 334 OF 2018 & IA NO. 1486 OF 2018

Dated: 19th November, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Uttar Pradesh Sugar Mills Co-Gen Association Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Anr..... Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Raj

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava Mr. Gargi Srivastava

Ms. Harshita Sinha for R-2

ORDER

The learned counsel, Mr. C.K. Rai, appearing for the first Respondent prays for four weeks time to enable him to file reply in this matter. The learned counsel, Mr. Abhishek Raj appearing for the Appellant also prays for two week's time thereafter to file rejoinder to the reply to be filed by the first Respondent.

Submissions made by the learned counsel appearing for the first Respondent and the Appellant, as stated supra, are placed on record.

The learned counsel for the first Respondent is permitted to file reply in this matter by 17.12.2018, after duly serving copy to the learned counsel for the appearing parties. Thereafter, learned counsel appearing for the Appellant is permitted to file

rejoinder to the reply to be filed by the first Respondent by 31.12.2018, after duly serving copy to the learned counsel for the appearing parties.

List the matter on <u>11.01.2019</u>, as agreed by the learned counsel for the appearing parties.

(S.D. Dubey) Technical Member vt/pk (Justice N.K. Patil) Judicial Member